

## BENCH-I

## NATIONAL COMPANY LAW TRIBUNAL KOLKATA BENCH , KOLKATA

T.P NO. 27/KB/2017 C.P-1058/2016

Present: Hon'ble Member (J) Shri Vijai Pratap Singh Hon'ble Member (J) Shri Jinan K.R

## ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 18th September 2017, 10.30 A.M.

Name of the Company		Regency Trust Limited	www.warmanana.com		
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Under Section		100,101,102	Ust on 28/10/2017		
SI. No.	Representa	nation of Authorized ative (IN CAPITAL ETTERS)	Appearing on behalf of	Signature with date	
2.	S. K. Dutte Syamount	ak Banerjel Adv.	for SEBI	18/0e/17	
3.	Mr. Asif At Mr. 7.5 Mr. A.B	i Adr.	? for Pehillon.	18/09/1	
4.		S Kr. DAS, ICLS	RD(ER) MCA	Am 18/04/101)	

## ORDER

Ld. Counsel for the petitioner and Mr. Tapas Kr. Das, Assistant Director from the Office of the Regional Director representing the Central Government as well as Ld. Advocate on behalf of SEBI are present.



Petitioner has filed this petition for reduction of share capital in compliance with the NCLT (Procedure for Reduction of Share Capital of Company) Rules, 2016. Peritioner has filed the application in proper format along with the documents which are required under Rule 3 but it appears that copy of the application was served on the RoC on 28/08/2017. Petitioner is to file this document in affidavit along with the NOC which was received from SEBI within 7 days.

List on 25/10/2017.

(Jinan K.R.) Member (J) ≤ d/ (Vijai Pratap Singh) Member (J)